

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA.896/89

New Delhi dated this the 28th day of February, 1994

Shri C.J. ROY, Hon. Member (Judicial)

Dr. D.N. Mullick,
S/o Shri Mohindra Nath Mullick,
R/o 257, Sector 'A',
Vasant Kunj, New Delhi-30.

.....Applicant

By Advocate: None.

versus

Union of India through

The Secretary to the Government of India
Ministry of Health and Family Welfare,
Nirman Bhawan, New Delhi-110 011.

.....Respondents

By Advocate: Mrs. Raj Kumari Chopra.

O R D E R

(delivered by Hon. Member (J) Shri C.J. ROY)

Mrs. Raj Kumari Chopra, counsel for the respondent made a categorical statement across the bar

that after filing of this application, the applicant has

provided this information, she states has been given by

the departmental officers. The applicant is stated to

have died on 14.7.1990.

In the circumstances, this OA stands abated. The

Registry is directed to confine this file to the records.

(G.J. ROY)

MEMBER (J)

28.2.94